

श्री बागड़ी : क्या यह हमारा प्रिविलेज नहीं है कि मैं प्वाइंट ऑफ़ ऑर्डर रोज़ कर सकूँ....

Mr. Deputy-Speaker: Will the hon. Member please sit down?

श्री बागड़ी : मैं....

Mr. Deputy-Speaker: I name Shri Bagri. He will leave the House.

श्री बागड़ी : मैं तो सिर्फ़ एक व्यवस्था..

Mr. Deputy-Speaker: Order, order. Please obey the Chair.

श्री बागड़ी : यह गांधी भक्त हैं जोकि न्याय की बात को भी सुनने से शरमाते हैं ।

Mr. Deputy-Speaker: I am very sorry. Order, order.

Shri Raghunath Singh (Varanasi): The Chair should be obeyed.

श्री बागड़ी : कैसे गांधी भक्त हैं ...

Mr. Deputy-Speaker: Order, order.

Shri Bagri then left the House.

INDIAN AIRCRAFT (AMENDMENT) RULES

The Deputy Minister in the Ministry of Transport and Communications (Shri Moinuddin): I beg to lay on the Table a copy of the Indian Aircraft (Amendment) Rules, 1963, published in Notification No. GSR 808 dated the 11th May, 1963, under section 14A of the Indian Aircraft Act, 1934, together with an explanatory note. [Placed in Library, See No. LT-1480/63].

12.42 hrs.

PRESENTATION OF PETITIONS

Shri Narasimha Reddy (Rajampet): I present a petition signed by a petitioner relating to allotment of funds

to States for popularisation of cow dung gas plants.

Shri C. Das (Tirupathi): I beg to present a petition signed by a petitioner relating to the Indian Railways Act, 1890, and the Rules framed thereunder.

Mr. Deputy-Speaker: These will be referred to the Committee on Petitions.

12.42½ hrs.

APPROPRIATION (NO. 4) BILL, 1963

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shri Morarji Desai, I beg to move*:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1963-64, be taken into consideration”.

Mr. Deputy-Speaker: The question is:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1963-64, be taken into consideration”.

The motion was adopted.

Mr. Deputy-Speaker: The question is:

“That clauses 1 to 3, the Schedule, the Enacting Formula and the Long Title stand part of the Bill”.

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Long Title were added to the Bill.

*Moved with the recommendation of the President.